
(2021) 04 SEBI CK 0151

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.230, 333 Of 2015, 45, 581, 582 Of 2020, 67, 73, 81, 343 Of 2021, Appeal No.157, 158 Of 2015, 21, 22 Of 2021

MVL Ltd. & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 27-04-2021

Acts Referred:

Citation : (2021) 04 SEBI CK 0151

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Amish Tandon, P.N. Modi, Neville Lashkari, Ashwin Ankhad, Ashwin Ankhad, Shantanu Mitra, Akash Menon, Gauri Tyagi, Kevic Setalvad, Mihir Mody, Arnav Misra, Etc.

Judgement

1. The hearing has begun. We have heard the learned counsel appearing for the Official Liquidator in Appeal No. 157 of 2015. Put up this matter for

further hearing on May 5, 2021.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.